

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'G', NEW DELHI**

Before Sh. Amit Shukla, Judicial Member

Dr. B. R. R. Kumar, Accountant Member

ITA No. 6938/Del/2018 : Asstt. Year : 2010-11

ACIT, Central Circle-25, New Delhi	Vs	Suncity Projects Pvt. Ltd., LGF-10, Vasant Square Mall, Plot-A, Sector-B, Pocket-5, Community Centre, Vasant Kunj, New Delhi-110070
(APPELLANT)		(RESPONDENT)
PAN No. AABCS8906K		

Assessee by : Sh. Ashish Goel, CA

Revenue by : Sh. Ratan Singh, Sr. DR

Date of Hearing: 21.10.2021

Date of Pronouncement: 21.10.2021

ORDER

Per Amit Shukla, Judicial Member:

The present appeal has been filed by the Revenue against the order of the Id. CIT(A)-29, New Delhi dated 01.08.2018.

2. At the outset, it was brought to the notice of bench by the Id. AR that the assessee has filed application under the "Direct Tax Vivad se Vishwas Act 2020" and has already submitted Form 1 & 2 and Form 3 have been issued by the designated authority.

3. Keeping in view the exercise of option by the assessee to opt for the scheme, the appeal of the revenue is being dismissed as infructuous.

4. In the result, the appeal of the Revenue is dismissed.
Order Pronounced in the Open Court on 21/10/2021.

Sd/-

(Dr. B. R. R. Kumar)
Accountant Member

Dated: 21/10/2021

Subodh Kumar, Sr. PS

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

Sd/-

(Amit Shukla)
Judicial Member

ASSISTANT REGISTRAR